

**GOVERNMENT OF INDIA  
MINORITY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:735  
ANSWERED ON:04.08.2011  
POWER TO NATIONAL COMMISSION FOR MINORITIES  
Biju Shri P. K.

**Will the Minister of MINORITY AFFAIRS be pleased to state:**

- (a) whether the Government is considering to give more powers to the National Commission for Minorities; and
- (b) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (VINCENT H. PALA)

(a) To confer constitutional status on the National Commission for Minorities (NCM), the Constitution (One Hundred and Third Amendment) Bill was introduced in the Lok Sabha in December, 2004.

(b) The Bill was referred to the Standing Committee. The recommendations of the Standing Committee regarding the Bill were considered and notice for moving official amendments was given to Lok Sabha on 11.5.2007, which however, lapsed with the conclusion of the budget Session in that year. Thereafter, certain representations were received regarding the amendment, which were duly considered. Notices were again given to the Lok Sabha on 5.2.2009. However, these could not be taken up till the dissolution of the 14th Lok Sabha. The notices are yet to be reintroduced